

[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i)]

**GOVERNMENT OF INDIA**  
**MINISTRY OF CORPORATE AFFAIRS**  
**NOTIFICATION**

**New Delhi, 16.02.2018**

**G.S.R... (E).**-In exercise of the powers conferred by sub-sections (1) and (2) of section 469 read with sub-section (6) of section 89 and sub-section (1) of section 121 of the Companies Act, 2013 (18 of 2013), the Central Government hereby makes the following rules further to amend the Companies (Management and Administration) Rules, 2014, namely: -

1. (1) These rules may be called the Companies (Management and Administration) Amendment Rules, 2018.  
(2) They shall come into force on the date of their publication in the Official Gazette.
  
2. In the Companies (Management and Administration) Rules, 2014, for Form No. MGT-6 and Form No. MGT-15, the following forms shall be substituted, namely:-

**FORM NO. MGT-6**

[Pursuant to section 89(6) of The Companies Act, 2013 and pursuant to rule 9(3) of The Companies (Management and Administration) Rules, 2014]



Return to the Registrar in respect of declaration under section 89 received by the company

Form language  English  Hindi

Refer the instruction kit for filing the form.

1. \* (a) Corporate Identity Number (CIN) of company

Pre-fill

(b) Global Location Number (GLN) of company

2. (a) Name of the company

(b) Address of the registered Office of the company

I. Particulars of shares in respect of which the person whose name is entered in the register of members of the company as a holder of shares does not hold the beneficial interest in such shares

1.(a) \*Number of shares

(b) Distinctive number of shares From

To

(c) \* Kind of shares

(d) \*Face value of shares (Rs.)

(e) \*Paid-up value of shares (Rs.)

2.(a) \* Name of the person in whose name the above shares have been registered as holder in the register of members

(b) \*Address Line I

Line II

(c) \*City

(d) \* State

(e) \*Country

(f) \* Pin code

(g) \* Nationality

(h) Father's name or Husband's name  Father's name  Husband's name

- (i) Name of authorized person
- (j) \*Date of entry of name in register  (DD/MM/YYYY)
- (k) \*Date of declaration  (DD/MM/YYYY)
- (l) \*Date of receipt of declaration by the company  (DD/MM/YYYY)

3.(a) \* Name of person who holds a beneficial interest in such shares

- 
- (b) \*Address Line I   
Line II
- (c) \*City
- (d) \*State
- (e) \*Country
- (f) \*Pin code
- (g) \*Nationality
- (h) \*Date of declaration  (DD/MM/YYYY)
- (i) \*Date of receipt of declaration by the company  (DD/MM/YYYY)

II. Particulars of shares in respect of which the person whose name is entered in the register of members of the company as a holder of shares does not hold the beneficial interest in such shares

- 1.(a) Number of shares
- (b) Distinctive number of shares From  To
- (c) Kind of shares
- (d) Face value of shares (Rs.)
- (e) Paid-up value of shares (Rs.)

2.(a) Name of the person in whose name the above shares have been registered as holder in the register of members

- 
- (b) Address Line I   
Line II
- (c) City
- (d) State
- (e) Country
- (f) Pin code

(g) Nationality

(h) Father's name or Husband's name  Father's name  Husband's name

[Redacted]

(i) Name of authorized person [Redacted]

(j) Date of entry of name in register [Redacted] (DD/MM/YYYY)

(k) Date of declaration [Redacted] (DD/MM/YYYY)

(l) Date of receipt of declaration by the company [Redacted] (DD/MM/YYYY)

3.(a) Name of person who holds a beneficial interest in such shares

[Redacted]

(b) Address Line I [Redacted]

Line II [Redacted]

(c) City [Redacted]

(d) State [Redacted]

(e) Country [Redacted]

(f) Pin code [Redacted]

(g) Nationality [Redacted]

(h) Date of declaration [Redacted] (DD/MM/YYYY)

(i) Date of receipt of declaration by the company [Redacted] (DD/MM/YYYY)

III. Particulars of shares in respect of which the person whose name is entered in the register of members of the company as a holder of shares does not hold the beneficial interest in such shares

1.(a) Number of shares [Redacted]

(b) Distinctive number of shares From [Redacted] To [Redacted]

(c) Kind of shares [Redacted]

(d) Face value of shares (Rs.) [Redacted]

(e) Paid-up value of shares (Rs.) [Redacted]

2.(a) Name of the person in whose name the above shares have been registered as holder in the register of members

[Redacted]

(b) Address Line I [Redacted]

Line II [Redacted]

(c) City [Redacted]

(d) State

(e) Country

(f) Pin code

(g) Nationality

(h) Father's name or Husband's name  Father's name  Husband's name

(i) Name of authorized person

(j) Date of entry of name in register  (DD/MM/YYYY)

(k) Date of declaration  (DD/MM/YYYY)

(l) Date of receipt of declaration by the company  (DD/MM/YYYY)

3.(a) Name of person who holds a beneficial interest in such shares

(b) Address Line I

Line II

(c) City

(d) State

(e) Country

(f) Pin code

(g) Nationality

(h) Date of declaration  (DD/MM/YYYY)

(i) Date of receipt of declaration by the company  (DD/MM/YYYY)

IV. Particulars of shares in respect of which the person whose name is entered in the register of members of the company as a holder of shares does not hold the beneficial interest in such shares

1.(a) Number of shares

(b) Distinctive number of shares From  To

(c) Kind of shares

(d) Face value of shares (Rs.)

(e) Paid-up value of shares (Rs.)

2.(a) Name of the person in whose name the above shares have been registered as holder in the register of members

(b) Address Line I

Line II

(c) City

(d) State

(e) Country

(f) Pin code

(g) Nationality

(h) Father's name or Husband's name  Father's name  Husband's name

(i) Name of authorized person

(j) Date of entry of name in register  (DD/MM/YYYY)

(k) Date of declaration  (DD/MM/YYYY)

(l) Date of receipt of declaration by the company  (DD/MM/YYYY)

3.(a) Name of person who holds a beneficial interest in such shares

(b) Address Line I

Line II

(c) City

(d) State

(e) Country

(f) Pin code

(g) Nationality

(h) Date of declaration  (DD/MM/YYYY)

(i) Date of receipt of declaration by the company  (DD/MM/YYYY)

V. Particulars of shares in respect of which the person whose name is entered in the register of members of the company as a holder of shares does not hold the beneficial interest in such shares

1.(a) Number of shares

(b) Distinctive number of shares From  To

(c) Kind of shares

(d) Face value of shares (Rs.)

(e) Paid-up value of shares (Rs.)

2.(a) Name of the person in whose name the above shares have been registered as holder in the register of members

[Redacted]

(b) Address Line I [Redacted]

Line II [Redacted]

(c) City [Redacted]

(d) State [Redacted]

(e) Country [Redacted]

(f) Pin code [Redacted]

(g) Nationality [Redacted]

(h) Father's name or Husband's name  Father's name  Husband's name

[Redacted]

(i) Name of authorized person [Redacted]

(j) Date of entry of name in register [Redacted] (DD/MM/YYYY)

(k) Date of declaration [Redacted] (DD/MM/YYYY)

(l) Date of receipt of declaration by the company [Redacted] (DD/MM/YYYY)

3.(a) Name of person who holds a beneficial interest in such shares

[Redacted]

(b) Address Line I [Redacted]

Line II [Redacted]

(c) City [Redacted]

(d) State [Redacted]

(e) Country [Redacted]

(f) Pin code [Redacted]

(g) Nationality [Redacted]

(h) Date of declaration [Redacted] (DD/MM/YYYY)

(i) Date of receipt of declaration by the company [Redacted] (DD/MM/YYYY)

VI. Particulars of shares in respect of which the person whose name is entered in the register of members of the company as a holder of shares does not hold the beneficial interest in such shares

1.(a) Number of shares [Redacted]

- (b) Distinctive number of shares From  To
- (c) Kind of shares
- (d) Face value of shares (Rs.)
- (e) Paid-up value of shares (Rs.)

2.(a) Name of the person in whose name the above shares have been registered as holder in the register of members

- (b) Address Line I
- Line II
- (c) City
- (d) State
- (e) Country
- (f) Pin code
- (g) Nationality

(h) Father's name or Husband's name  Father's name  Husband's name

- (i) Name of authorized person
- (j) Date of entry of name in register  (DD/MM/YYYY)
- (k) Date of declaration  (DD/MM/YYYY)
- (l) Date of receipt of declaration by the company  (DD/MM/YYYY)

3.(a) Name of person who holds a beneficial interest in such shares

- (b) Address Line I
- Line II
- (c) City
- (d) State
- (e) Country
- (f) Pin code
- (g) Nationality
- (h) Date of declaration  (DD/MM/YYYY)
- (i) Date of receipt of declaration by the company  (DD/MM/YYYY)

Attachments





1. \*Declaration by person referred to in section 89(1)
2. \*Declaration by person referred to in section 89(2) or 89(3)
3. Optional attachment(s) – if any

Attach

Attach

Attach

List of Attachments

Remove Attachment

#### Declaration

To the best of my knowledge and belief, the information given in this form and attachments is correct and complete. I have been authorized by board of directors' resolution dated  (DD/MM/YYYY) to sign and submit this form.

\*To be digitally signed by

\*Designation

\*Director identification number of the director; or  
DIN or PAN of the manager or CEO or CFO; or  
Membership number of company secretary.

**Note: Attention is also drawn to provisions of Section 448 and 449 which provide for punishment for false statement and punishment for false evidence respectively.**

Modify

Check form

Prescrutiny

Submit

This eForm has been taken on file maintained by the Registrar of Companies through electronic mode and on the basis of statement of correctness given by the company.

# FORM NO. MGT-15

[Pursuant to section 121(1) of the Companies Act, 2013 and Rule 31(2) of Companies (Management and Administration) Rules, 2014]



Form for filing Report on Annual General Meeting

Form language  English  Hindi

Refer the instruction kit for filing the form.

1. (a) \* Corporate identity number (CIN) of company

Pre-fill

(b) Global location number (GLN) of company

2. (a) Name of the company

(b) Registered office address

(c) E-mail id

3. Details of the meeting

(i) \* Date of the Annual General Meeting

(ii) Day of AGM

(iii) \* Start time of AGM

\* End time of AGM

(iv) \* Venue of the Annual General Meeting

(v) \* Whether chairman of the meeting appointed

Yes  No

(vi) \* Name of the chairman

(vii) \* Number of members attended the meeting

(viii) \* Whether the requisite quorum is present

Yes  No

(ix) \* Business transacted at the meeting and result thereof

(x) \* Particulars with respect to any adjournment of meeting and change in venue

(xi) \* Particulars with respect to postponement of meeting and change in venue

(xii) Any other points relevant for inclusion in the Report

4. Fair summary of proceedings of the meeting

5. Confirmed that the meeting was called, convened, held and conducted as per the provisions of the Act, the rules and secretarial standards made thereunder.

#### Attachments

1. Optional attachment(s) - if any

Attach

List of Attachments

Remove Attachment

#### Declaration

To the best of my knowledge and belief, the information given in this form and its attachments is correct and complete

To be digitally signed by the Chairman

OR

To be digitally signed by

Designation

DIN of the director, or DIN or PAN of the manager or CEO or CFO; or membership number of the company secretary

**Note: Attention is drawn to provisions of Section 448 and 449 which provide for punishment for false statement / certificate and punishment for false evidence respectively.**

Abort


Check Form

Preschedule

Submit

This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the filing company.

[F. No. 1/34/2013 CL-V, Part-I]

  
16/2/18

K.V.R.Murthy Jt. Secy.

Note: The principal notification was published in the Gazette of India, Part II, Section 3, Sub-section (i) *vide* number G.S.R. 260(E) dated 31<sup>st</sup> March, 2014 and subsequently amended *vide* the following notifications:-

| Serial Number | Notification Number | Notification Date |
|---------------|---------------------|-------------------|
| 1.            | G.S.R. 415 (E)      | 23.06.2014        |
| 2.            | G.S.R. 537 (E)      | 24.07.2014        |
| 3.            | G.S.R. 669 (E)      | 28.08.2015        |
| 4.            | G.S.R. 737 (E)      | 24.09.2015        |
| 5.            | G.S.R.862 (E)       | 16.11.2015        |
| 6.            | G.S.R.908 (E)       | 23.09.2016        |